

(d) if so, stringent measures Government propose to take to ensure that airfares remain within a reasonable range of passengers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) With the repeal of Air Corporation Act in March 1994, the provision of air fare approval was dispensed with by the Government. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services require to establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. The fares so established, are required to be displayed by the airlines on their websites in compliance of Sub Rule (2) of Rule 135 of the Aircraft Rules, 1937.

DGCA has issued Air Transport Circular 2 of 2010 wherein airlines are required to display on their respective website the tariff sheet route-wise across their network in various fare categories and the manner it is offered in the market. The intention behind the above directions is to keep the passengers informed of pricing pattern of airlines. DGCA has also set up a Tariff Monitoring Unit in 2010 that monitors airfares on certain routes selected on random basis to ensure that the airlines do not charge airfares outside the range declared by them. The analysis has shown that the airfares remained well within the fare bucket uploaded by the airlines on the respective website.

(c) and (d) No such analysis has been carried out by the Government. Air fares are, established by the airlines under the provision of Sub Rule (1) of Rule 135 of Aircraft Rules, 1937, considering all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff. The airfares so established are required to be displayed under the provisions of Sub Rule (2) of Rule 135 of Aircraft Rules, 1937. Airline remains compliant to the regulatory provisions of Rule 135.

Domestic market share of Air India

1781. SHRI DILIP KUMAR TIRKEY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) what has been the pattern of growth of domestic air passengers in the last three years in the country in percentage terms; and

(b) what is the current share of Air India out of the total domestic air passengers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Details showing the growth of domestic air passengers in scheduled operations in the last three years in the country is given in the Statement (*See below*).

(b) The share of Air India, in terms of domestic passengers, for the year 2016-17 is about 14.2 per cent of the total scheduled operations for domestic passengers.

Statement

Details showing growth in total domestic passengers carried in scheduled operation

Year	Domestic	
	Total Passengers (In million)	% Change over previous year (Growth)
2013-14	60.67	4.84
2014-15	70.08	15.52
2015-16	85.20	21.57
2016-17(P)	103.75	21.77

Appointment of Government officials for airport security

1782. SHRI DEVENDER GOUD T.: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Airports Authority of India (AAI) has recently appointed nearly 40 officials of Government such as clerks, stenographers, electricians, PAs, etc., to perform the duties of airport security in various airports;

(b) if so, the details thereof and the reasons therefor, airport-wise; and

(c) how AAI thinks that clerks, electricians, stenographers can perform duties of airport security?